

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Review Application No. 2 of 2022
In
Company Appeal (AT) (Ins) No. 1100 of 2021

IN THE MATTER OF:

Mahesh Taneja

...Appellant

Versus

Davendra Umrao & Ors.

...Respondents

Present:

For Appellant:

For Respondents: Mr. Hitesh Sachar, Advocate for R-2.

O R D E R

12.08.2022: This Review Application has been filed praying for review of Judgment of this Tribunal dated 07.01.2022, in CA (AT) (Ins) No. 1100 of 2021. The Appeal was dismissed on merit after hearing the Appellant in person. Against the order passed by this Tribunal dated 07.01.2022, the Appellant filed Civil Appeal No (s). 2427/2022 which has been dismissed as withdrawn vide order dated 29.04.2022 which is to the following effect:

“Appellant in person seeks permission of the Court to withdraw the Appeal at liberty to move the National Company Law Appellate Tribunal for appropriate relief.

The Appeal is dismissed as withdrawn with liberty as prayed for”.

We are of the view that this Tribunal having already decided the matter on 07.01.2022 by dismissing the Appeal on merit, we cannot review our judgment. The Judgment of Supreme Court relied by the Counsel for the Appellant dated 29.04.2022 does not contain any order which may enable this Tribunal to review its Judgment given on merits. We thus are of the view that there are no merits in the review application which is dismissed.

We further observe that the order passed by this Tribunal on 07.01.2022 and the order passed by the Hon'ble Supreme Court dated 29.04.2022 and this order may also be communicated to the Insolvency and Bankruptcy Board of India (IBBI) for information and taking necessary action.

[Justice Ashok Bhushan]
Chairperson

[Justice Rakesh Kumar]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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